

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:- 16 AUG 1994

APPLICATION NUMBER: 979 of 1993

APPLICANTS:

Sri. Kamlesh Madhavrao Shirakar vs. Chief General Manager,
To. Karnataka Telecom Circle

RESPONDENTS:

1. Sri. F. V. Patil Advocate, No. 555, 53rd Cross,
Zed Block, Jayanagar, Near Rama Mandir,
Bangalore-560 010. and others.
2. Sri. G. Sharathappa, Addl. C.G.S.C.
High Court Bldg, Bangalore. I.

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER!, passed by this Tribunal in the above
mentioned application(s) on 16.8.94.

Issued on

16/8/94

R.

of

for

S. Shirakar, 16/8
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE

APPLICATION NO. 979/1993

DATED THIS THE TWENTYNINETH DAY OF JULY, 1994

Mr. Justice P.K. Shyamsundar, Vice Chairman

Mr. T.V. Ramanan, Member (A)

Ramesh Madhavrao
Shiralkar,
Occ: Casual Mazdoor
R/o. Uthkarsh, Vidyagiri
Dharwad - 580 004. Applicant

(By Shri F.V. Patil, Advocate)

vs.

1. The Chief General Manager
Telecommunications
Karnataka Circle
Maruthi Complex
Gandhinagar, Bangalore-560 009

2. The Telecom District Engineer
Shimoga - 577 201.

3. The Telecom District Engineer
Hubli, Dharwad District. Respondents

(By Shri G. Shanthappa, Advocate)

O R D E R

(Mr. T. V. RAMANAN, MEMBER (A))

We have heard the learned counsel for the applicant and the learned Standing Counsel appearing for the respondents.

2. The applicant is a casual labourer working for the department of Telecommunications and he has prayed for grant of temporary status and regularisation. A few departmental circulars in regard to grant of temporary status and regularisation have



been brought to our notice. We have perused some of the orders issued by the Department of Telecommunications, such as the one which was issued on 30.3.1985 regarding non-engagement of casual labourers after 30.3.1985, the memo dated 18.9.1988 regarding regularisation of casual labourers, the Casual Labourers (Grant of temporary status and regularisation) Scheme accompanying a letter dated 7th November, 1988 from the Department of Telecom addressed to all CGM, Telecommunication Circles etc., in which instructions exist relating to grant of temporary status to casual labourers engaged on or before 30.3.1985, Circular dated 25.6.1993 and the circular letter dated 17.12.1993 from ADG(STN), Department of Telecommunications providing for grant of temporary status etc., to casual labourers engaged in circles from 31st March, 1985 to 22nd June, 1988 who are still continuing to work in the circles where they were initially engaged and who are not absent for the last more than 365 days counting back from the date of issue of the aforesaid order, i.e., 17.12.1993.

2. Learned counsel for the applicant prays that the applicant should be considered for grant of temporary status in terms of the circular order dated 17.12.1993. Learned Standing Counsel does not have any objection to consideration of the case of the applicant in terms of provisions contained in

the aforesaid circular order for suitable action. If he is found eligible he would be granted temporary status.

3. In view of the position ^{as} stated above, we direct the respondents to consider the case of the applicant for grant of temporary status in the light of the provisions contained in the circular letter dated 17.12.1993. This direction may be carried out within a period of 3 months from the date of receipt of a copy of this order by the respondents. This application is disposed of accordingly. No order as to costs.

Sd/-

(T.V. RAMANAN)
MEMBER (A)

Sd/-

(P.K. SHYAMSUNDAR)
VICE CHAIRMAN



TRUE COPY

Se Shanthar
SECTION OFFICER (6/8)
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE